

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.A No. 32/(MAH)/2016  
CA No.

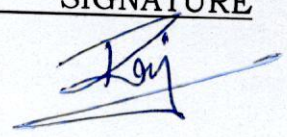

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: Mr. Gopiram B. Paharia & Ors.  
V/s.  
M/s. Vishwa Vishal Textiles Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	SD/Irani Law Chambers	Advocate for Respondents	
2	Dr S. K. Jain	PCC for petitioner	

**ORDER**

**T.C.P. NO. 32/58, 59, 397, 398/NCLT/MB/2013**

1. At the outset, a typographical error is required to be rectified. The word "**not**" from para 2 of the Order dated 18<sup>th</sup> November, 2016 is deleted and to be read as 'Petitioner is "**now**" directed'.
2. From the side of the Petitioner Ld. Practising Company Secretary Dr. S.K. Jain appeared and placed on record a list of documents required to be submitted from the side of the Respondents.
3. From the side of the Respondents Ld. Advocate i/b S.D. Irani Law Chambers appeared and on receiving the list of documents seeking time for requisite compliance. Ld. Advocate for the Respondents is, therefore, directed to give the documents as enlisted on or before 20<sup>th</sup> January, 2017. MB



4. Let this C.P. be fixed for hearing on **7th February, 2017**. Communicated to both the sides.

Dated: 21.12.2016

sd/-

**Shri M.K. Shrawat**  
Member (Judicial)